IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1514 OF 2009

STATE OF MAHARASHTRA		• • • •	APPELLANT
	VERSUS		
VIJAYPRAKASH		••••	RESPONDENT
	-		
	ORDER		

We have heard the learned counsel for the parties.

The High Court has in paragraph 14 of its judgment examined the evidence in the matter and had come to a conclusion that a charge of murder was not spelt out against the respondent. We have also heard the parties in extenso. We find that interference in this appeal against acquittal is not called for.

The appeal is, accordingly, dismissed.

NEW DELHI

AUGUST 26, 2009.

JUDGMENT	JIT SINGH	J BEDI]
 [AFT <i>I</i>	AB ALAM]	J